

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 438 OF 2018

IN THE MATTER OF:

ARTI

...APPLICANT

VERSUS

CENTRAL GROUND WATER
AUTHORITY & ORS.

...RESPONDENTS

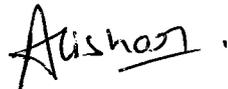
REPLY BY THE RESPONDENT NO. 53 (LE CRESCENT)
TO THE APPLICATION UNDER SECTION 14 AND 16 OF
THE NATIONAL GREEN TRIBUNAL ACT, 2010



Respondent No. 53

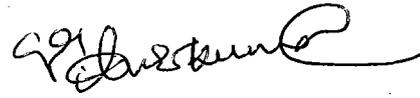
(Through Counsel)

Filed by-



ADITYA KISHOR TYAGI

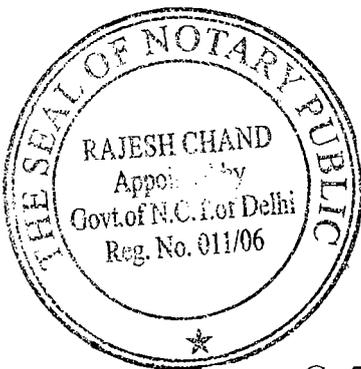
(D/4583/2016)



ANAND KUMAR V

(D/598/2017)

Counsels for the Respondent No.53



AP Legal Chambers,

Advocates & Solicitors

G- 70, LG - 04, G - Block, Sector - 63, Noida - 201301

M. No. +91 - 9210248080

Email: aplegalchambers@gmail.com

Submitted On: 09th October, 2023

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HONG ENTERPRISES

Partner

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PANKAJ AGRAWAL

FOR G R ENTERPRISES

Partner

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New Delhi

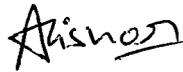
Dated: 09-10-2023



Respondent No. 53

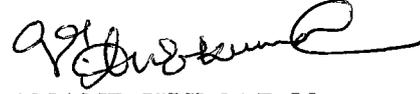
Through Counsel)

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ADITYA KISHOR TYAGI

(D/4583/2016)



ANAND KUMAR V

(D/598/2017)

*Counsels for the Respondent No.53***AP Legal Chambers,***Advocates & Solicitors*

G- 70, LG – 04, G – Block, Sector – 63, Noida – 201301

M. No. +91 – 9210248080

Email: aplegalchambers@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**
(Under Rule 14 and 16 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 438 OF 2018

IN THE MATTER OF:

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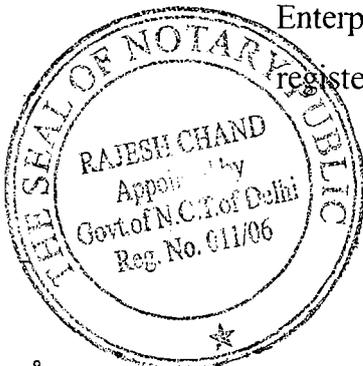
...RESPONDENTS

**REPLY BY THE RESPONDENT NO. 53 (LE CRESCENT)
TO THE APPLICATION UNDER SECTION 14 AND 16 OF
THE NATIONAL GREEN TRIBUNAL ACT, 2010**

MOST RESPECTFULLY SHEWETH:

That the address of service of respondent No 53 is that of their counsels **M/s AP Legal Chambers, Advocates & Solicitors**, having their office at G - 70, LG - 04, G - Block, Sector - 63, Noida - 201301, Gautam Budd Nagar, Uttar Pradesh and the email id is aplegalchambers@gmail.com

I, DEEPANK AGRAWAL, S/o DAMODAR AGRAWAL, aged about 35 years, Partner of Hotel Le Crescent, under G. R. Enterprises bearing GSTIN: 09AAJFG3875G1Z2, having its registered office at GenX Le Crescent, 14/A, Ahinsa Khand-II,



Deepank Agrawal
Partner

Partner

Indirapuram, Ghaziabad, Uttar Pradesh, 201014 presently at New Delhi, do hereby solemnly affirm as under:

1. That I'm the Partner of Hotel Le Crescent and is being mentioned as respondent No 53, in the OA No 438/2018 before this Hon'ble Tribunal.
2. I am well conversant with the facts and circumstances of the present case
3. As such I am competent to swear this affidavit on behalf of the respondent No 53.
4. That the facts mentioned in the objections are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

MOST RESPECTFULLY SHEWETH AS UNDER:

1. That the Respondent herein purchased the Hotel Le Crescent in September, 2019, but started their operations only from 10th September, 2020 due to Corona and ensued Nation-Wide Lock-down, the operation of the business was on and off. Hotel Licence issued by Ghaziabad Nagar Nigam under Form No 22 is attached as **Annexure R-1 (Colly.)** and GST Certificate of the business as **Annexure R-2** for your reference and perusal

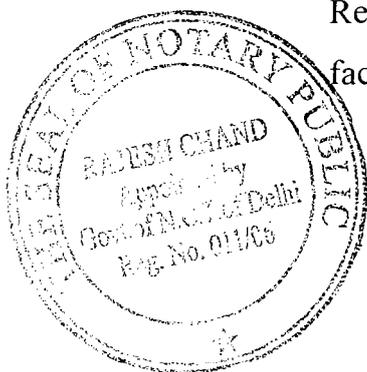


2. That the Respondent herein is carrying out bona-fide hotel business which has been serving the people and has earned a good reputation both in terms of business and service

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provided. The respondent further states that they earn their living by way of their legal business activities.

3. That for the purpose of brevity, the facts of the case are not elaborated in details but quoted in the paragraphs as and when required, whereas the reply for the grounds of the application is given by the respondent at suitable place.
4. That the Applicant in the Original Application No 438/2018 (Hereinafter referred as Application) with ill-research and limited application of mind has just copy pasted the list of Hotels, Restaurants, and other similar such places of stay from online (Google) without ever visiting the hotels ever.
5. That the purported application has alleged illegal and unauthorized abstraction of groundwater by the respondent whereas the respondent herein categorially refutes to such baseless and malefide allegations.
6. That the respondent herein vehemently denies all the allegations as said in the application and also explicitly states that respondent complies the laws in letter and spirit.
7. At the outset, the Respondent No. 53 denies each and every averment mentioned/stated in the OA, unless specifically admitted and nothing shall be treated as acceptance/admission by reason of non-traverse. The Respondent No. 53 would like to bring out the following facts to your notice in the case mentioned hereunder.




For G R ENTERPRISES

8. That it is pertinent to mention here the operative part of the order of this Hon'ble Tribunal dated: 24.09.2023

8. In view of the above, while directing listing of this application on 08.11.2021 to be considered alongwith other matters involving illegal extraction of ground water, we direct the CGWA to place complete information on record about the status of compliance by the concerned parties. The CGWA may interact with the District Magistrate and the State PCB about the remedial measures for compliance of law and take further action, following due process, in exercise of statutory regulatory powers of the CGWA and other Authorities, including District Magistrate and the State PCB.

9. That it is also equally important to highlight the report dated 03.12.2021 place by the joint inspection committee (JIC) comprising CGWA, Minor Irrigation Department, UPPCB, UPJN which is stated in Para No. 12 of the order dated 25.02.2022 by this Hon'ble Tribunal which states that the above-mentioned JIC visited premises of 121 respondents units and also the observations of the committee. The operative part of the order contained in Para 12 read as under:

12. In furtherance of the said order, CGWA submitted a report dated 03.12.2021 stating that joint Committee comprising CGWA, Minor Irrigation Department, UPPCB and UPJN was constituted who visited premises of 121 respondents' units and observations of the said Committee read as under:

"OBSERVATIONS OF THE COMMITTEE

8. That a Report has been prepared by the joint Inspection committee incorporating complete information about the current status about the use of



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 PANKAJ
 PARTNER

Partner

tube wells for extraction of ground water (copy of the Report by Joint Inspection Committee is enclosed as annexure G).

9. That the observations / data collected by the Committee Members has been analyzed and categorized into seven heads:

A. Respondent units which are being supplied water inadequately or completely by Nagar Nigam and still tube well(s) exist in their premises.

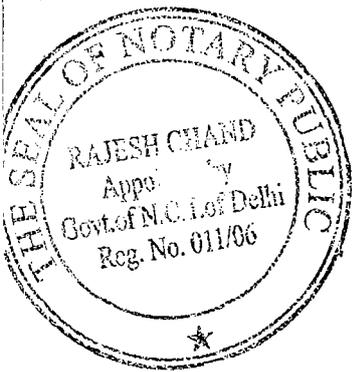
10. That as per the observation of the committee the respondent herein is categorized in ***Sub Category C. Respondents units which are not being supplied water by the Nagar Nigam and are only using tube well(s).***

11. That it is brought to the notice of this Hon'ble Tribunal that the observations/claims/data collected by the JIC is not only inaccurate but also misrepresented and factually flawed.

12. That it was true that we did not get supply of water in our premises which was supposed to be supplied by the Ghaziabad Development Authority (GDA). During that period the water needs was met by one tubewell and through water supplied in water tankers.

13. That the respondent submits that it had taken abundant care and used the groundwater very judiciously. Also, allegation of using excessive water through tubewell is denied.

14. That the respondent also submits before this Hon'ble Tribunal that the respondent was using water supplied in tankers as alternative source of water and that the



Pankaj Agrawal
PANKAJ AGRAWAL ENTERPRISES

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respondent is submitting some old bills for your ready reference as **Annexure R-3** for your ready reference

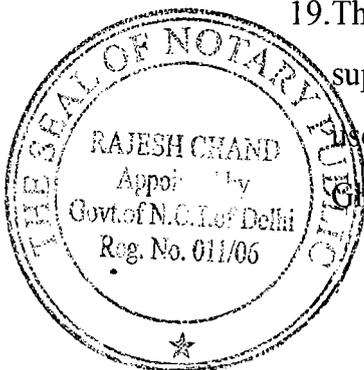
15. That the particular time-frame of starting our hotel met in crossroads with the Nation-wide lockdown and the State agencies did not provide No Objection Certificate (NOC) during that time.

16. That it is also equally important to submit that even today the agencies do not process NOC and it takes a bhagirata prayatn (herculin Task) to even have an audience with the officers of the agency. Further, there is no standard operative procedure (SOP) which makes commoners like us to understand and trust the process.

17. That the respondent submits that the GDA started supplying water to the respondent's premises from 25.04.2023. The fees paid to GDA is attached as **Annexure R-4** for your ready reference and perusal.

18. That the respondent feels it pertinent to submit here that, even though the supply was started only from April 2023, the Ghaziabad Development Authority has collected water charges for previous years starting from October, 2009 to March, 2023. The reason behind collecting retrospective charges for unsupplied water is still unknown for the respondent. It is also annexed along with **Annexure R-4**

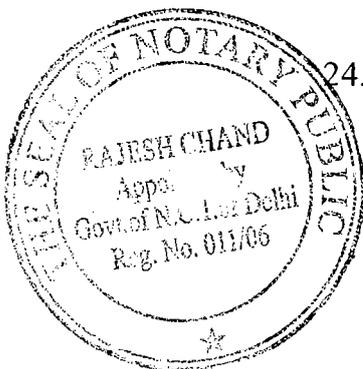
19. That it is submitted that from the date of getting water supplied from GDA, the unit of Respondent No. 53 does not use any other water source except which is supplied by the Ghaziabad Development Authority.



Pankaj
09/04/23

Partner

20. That the respondent further submits that, the respondent is probably the most unfortunate and unlucky hotel, as immediately after starting the hotel in September, 2019, there was an outbreak of pandemic and it was followed by a series of Nation Wide and State regulated lockdowns which resulted in close to nil occupancy during that period and immediately followed by Case related to illegal extraction of groundwater.
21. That since the unit of Respondent No. 53 has hardly any occupancy it makes the usage of supplied water limited.
22. That the respondent also places on record before this Hon'ble Tribunal from the day the GDA started supplying water, the respondent immediately stopped using the tubewell and from that day on till date the respondent has only been using the water supplied from GDA whether adequate or not.
23. That it is very shocking to note that the JIC has intentionally and conveniently not gone into the details during the physical verification and have submitted a report which is not completely true. In fact the report is off the mark by quite some distance as the primary objective of the committee was not only to physically verify the units but also to report the true essence of the outcome of the verification.
24. That the respondent further states that from the time GDA started to supply water, till date the respondent has been



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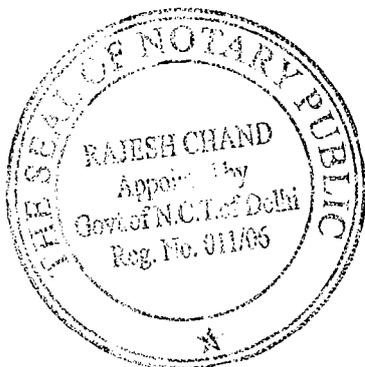
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using only the water supplied by GDA which is roughly about 18-20 KLD. Recent water bills paid to Ghaziabad Development Authority is attached are **Annexure R-5 (Colly.)**, for your perusal and ready reference.

25. That the respondent most respectfully submits that this Hon'ble Tribunal in its order dated 17.10.2022 decided the timeframe for determining the quantum of interim compensation and basis thereof in Para 24 of the order to be set as five years more specifically from 01.10.2017 to 30.09.2022. The operative part of the order dated supra contained in Para 24 read as

Quantum of interim compensation and basis thereof

24. Learned Counsel for UP Jal Nigam suggests that interim compensation may be as per guidelines dated 24.09.2020 (though found to be inadequate by the Tribunal in earlier judgement dated 25.2.2022 in OA2015). According to him, such interim compensation should be for atleast five years prior to filing of this application as per section 15 of the NGT Act but in any case from 1.10.2017 to 30.9.2022. It works out to Rs. 50 lakhs per establishment having more than 100 rooms, Rs. 25 lakhs per establishment having 50-100 rooms and Rs. 10 lakhs per establishment having upto 50 rooms. This is calculated at the rate of Rs. 80 per KL/cubic metre, taking consumption to be 350 KL per room per day, which comes to be Rs. 10,000 per room per year. For 100 rooms, it will be Rs. 10 lakhs per year and for five years Rs. 50 lakhs. Same basis applies to other calculations. No other basis is suggested by any learned Counsel. We find the suggestion to be acceptable.

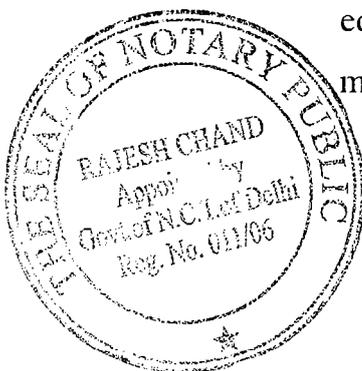


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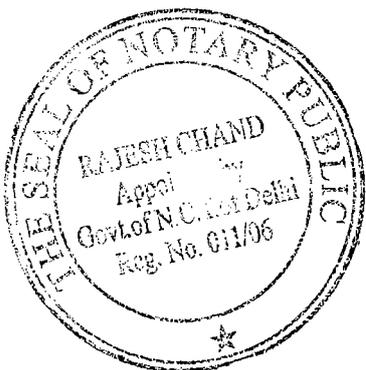
26. That as per the operative part of the order dated supra cited above the respondent submits that even though the respondent started the hotel in the September, 2019, but began its operations only in August 2021 and that the respondent falls under the ambit of this Tribunal's order only for such limited timeframe.
27. That it is also relevant to mention here that the year of establishment of the hotel is intentionally not captured in the observations of the JIC, indicating the malefide intention of the JIC whereas it has mentioned the same in the observations of other districts conducted across UP.
28. That it is evident from the facts stated above that there is clear dereliction of duty by the JIC and presenting a blatant lie before this Hon'ble Tribunal, the veracity, genuineness and reliability of this report of the JIC is subject to scrutiny.
29. That proceedings with such frivolous report and subsequent letter by various agencies, only for the purpose of harassment without any substantive evidence is not only sheer abuse of power, dereliction of duty, negligence by the officers, exploitation of innocents, disregard to the explicit order of the Tribunal but more importantly, wastage of time of this Hon'ble Tribunal and deserves appropriate action.
30. That it is important for this Hon'ble Tribunal to take action against those who cause harm to the environment, it is also equally important for this Hon'ble Tribunal to decide on merits and leave out the innocents.



Pankaj Grover
PANKAJ GROVER ENTERPRISES

Partner

31. That to all the harassments that has been done by the various departments over a period of 2 years, this Hon'ble Tribunal may empathize on the respondent and may remove the respondent from this array of respondents.
32. That the respondent has been law compliant and deserves support and backing up by this Hon'ble Tribunal and other Governmental agencies for smoothly carrying out their business as the respondent had already suffered a lot during the Corona and the ensued Lockdown in 2020 & 2021.
33. That India now at the helm of G-20 Presidency, conducting summits at various places across the country, the respondent is anticipating a turn around in its fortune as the Ministry of Tourism is taking massive steps to boost inflow of visitors from International destinations and make India as one of the most sought-after tourist destinations in the world.
34. That the Showdown of International Cricket Council, World Cup 2023 is currently being hosted by India and about 8 Matches are to be held in Delhi and about 5 matches are to be played in Lucknow, the spike in visitors across the Two States are expected to be around 500,000 (Five Hundred Thousand) to 1,000,000 (One Million).
35. A latest news article published by BQ Prime Powered by Bloomberg dated: 26/09/2023 states that *Cricket World Cup 2023 In India To Boost Consumption By At Least \$1.6 Billion, The economic impact is estimated to be more than twice the combined boost of the previous two editions.* The article is annexed herewith as **Annexure R-6**




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PARTNER

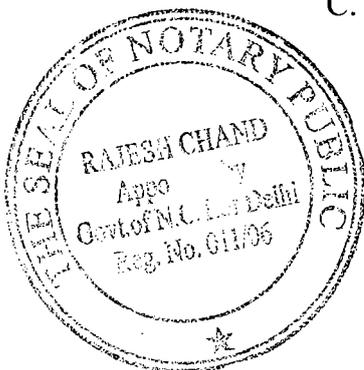
36. That considering the unique functioning style and methodology of this Hon'ble Tribunal, which upholds the Principles of Natural Justice, the facts and circumstances are clear which explains the standing of this respondent.

REPLY TO THE GROUNDS:

A. That the respondent herein denies the contents of the Ground A for the want of knowledge. It is also submitted before this Hon'ble Tribunal that the respondent has not illegally extracted groundwater. It is submitted that the answering respondent is using the water by taking permission from agencies. The answering respondent is paying all the charges levied by the authorities.

B. That the respondent clearly understands that the rising pollution is a serious threat today. That the answering respondent has been consciously following all the norms to protect environment and hence it is submitted that Ground B do not pertain to the respondent. It is submitted that while water, air and sound pollution is on the rise in the city of Ghaziabad, the respondent does not knowingly contribute to the pollution in whatsoever manner, while on the contrary, the respondent makes awareness among the staff about the dangers of pollution.

C. That the contents of Ground C are informative in nature and has nothing to do with the respondent. It is further submitted that the respondent has in-house water recycling measures and neither does the respondent discharge waste water



A handwritten signature in black ink, appearing to read 'Pankaj'.

Partner

effluents in the open drains nor contaminate or pollute the water.

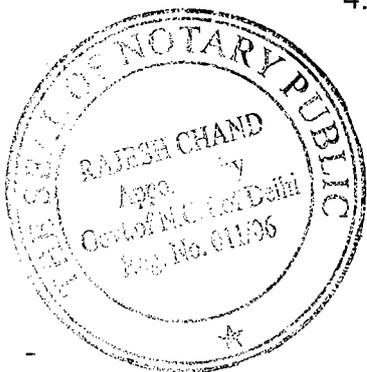
D. That with regard to Ground D, the respondent clearly states that it is only using the water supplied by the authorities and does not have access to unlimited water and it is also paying all the charges to the authorities for the supply of water. The respondent further submits that it does not have any role in deterioration and lowering of ground water in the normal course of its business.

E. That Ground E does not pertain to the respondent.

PRAYER

That in the light of the above-mentioned facts, grounds and circumstances, the respondent herein prays for:

1. That the application be dismissed qua the answering respondent and thus render justice.
2. That no adverse order or directions be passed against the Respondent No 53.
3. That Setting aside the findings/ reports / observations of the Joint Inspection Committee.
4. That to take cognizance of the replies filed to the UPPCB and Nodal Officer, Ground Water Web Portal and ordering them to cancel the fine levied on us.



Pankaj Agrawal
PANKAJ AGRAWAL

Partner

5. To pass any such order that this Hon'ble Tribunal may deem fit in the interest of justice.
6. That the Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

New Delhi

Dated: 09-10-2023



Respondent No. 53

(Through Counsel)

Filed by-



ADITYA KISHOR TYAGI

(D/4583/2016)



ANAND KUMAR V

(D/598/2017)

Counsels for the Respondent No.53

AP Legal Chambers,

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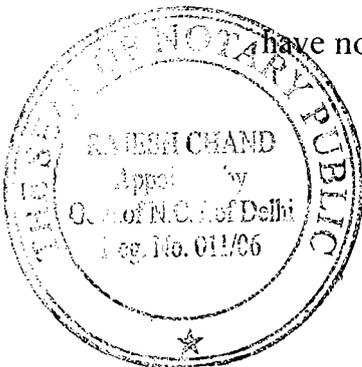
G- 70, LG – 04, G – Block, Sector – 63, Noida – 201301

M. No. +91 – 9210248080

Email: aplegalchambers@gmail.com

VERIFICATION

I, DEEPANK AGRAWAL, S/o DAMODAR AGRAWAL, aged about 35 years, R/o A- 502, Pearls Gateway Towers Sector – 44 Noida – 201301, presently at New Delhi do hereby verify that the contents of the Paras 1 to __ are true to my knowledge and that I have not suppressed any material fact.




APPLICANT

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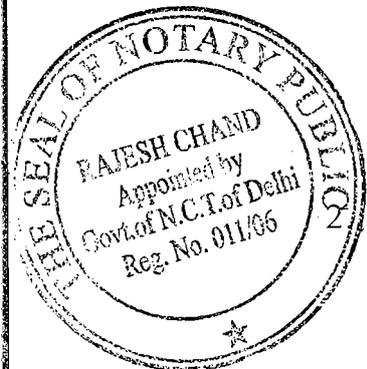
...RESPONDENTS

AFFIDAVIT

I, DEEPANK AGRAWAL, S/o DAMODAR AGRAWAL, aged about 35 years, R/o A- 502, Pearls Gateway Towers Sector – 44 Noida Gautam Buddha Nagar Uttar Pradesh - 201301, presently at New Delhi solemnly affirm and declare as under:

1. That I am the Partner of Hotel Le Crescent, that is being mentioned as Respondent No 53, in the OA No 438/2018 before this Hon'ble Tribunal and I am well conversant with facts and circumstances of the present case and as such I am competent to swear this affidavit

That I have read and understood the contents of the accompanying reply which has been drafted under my instructions and state that the contents of the same are true and correct to the best of my knowledge and as per the records maintained by the respondent 53



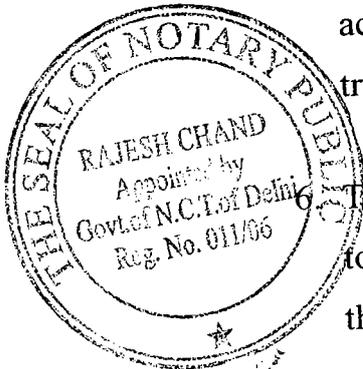
Deepank Agrawal

3. That I have taken printout(s) of the relevant pages and information from the World Wide Web (Internet) as downloaded by me on my computer system. I state that the printouts were taken using a computer which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communications in the ordinary course of its use.



4. That I further state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with in filing the accompanying reply which consists of printouts. I state that no manipulations have been done in the same.

5. That I state all annexures annexed along with the accompanying reply are either true copies of their originals or true printouts.



6. That the facts mentioned in the objections are true and correct to the best of my knowledge and nothing material is concealed therefrom.

[Signature]
DEPONENT

VERIFICATION

Verified on this 06 day of October, 2023 that the contents of the present reply are true and correct to my knowledge and belief and nothing material is concealed therefrom.

[Signature]
05/10/2023
by the deponent who has signed and
with impression in my presence.

[Signature]
DEPONENT

ATTESTED
R.C. Sharma
NOTARY PUBLIC
GOVT OF N.C.T. DELHI

06 OCT 2023

Annexure R-1

2532

FORM No. 22
(See Rule 28)

Ghaziabad Nagar Nigam
Licence



Book No. 015

No. 01495

Where as श्री 31-3-22 उत्सव has paid to
the Nagar Nigam Rs. 3300 he is permitted to श्री at
14A उत्सव 2005 with in the city of
गाँव बाद from list 1-4-21 to
31-3-22

Description of Licensee

Name	Father's Name	Address	Remarks
		14A उत्सव 2005 5542	

[Signature]
Signature of Licensing Officer

This licence is granted subject to the rules & conditions for the control of the
नगर निगम a copy of which has been this day furnished to the licensee by
me

Licensing Officer

Dated 6-9-20-21

NOTE: The site & the endorsement should be entered only when the licence is
conditional the endorsement, should be cancelled when the licence is of
general nature

[Signature]
09/10/21

Vertical text on the left margin: नगर निगम, गाँव बाद, उत्सव, 2005, 5542

2533

Annexure R-1A

17

FORM No. 22
(See Rule 28)

Ghaziabad Nagar Nigam
Licence

Book No. 052

Sr. No. 05107

Where as श्री श्री २२२ डिस्ट्रिक्ट has paid to
the Nagar Nigam Rs. 3300- he is permitted to एडमिशन at
14A शाहीबाग २९०५ II with in the city of
शाहीबाग from list 1-4-20 to
31-3-21

Description of Licensee

Name	Father's Name	Address	Remarks
		14A शाहीबाग २९०५ II श्री श्री २२२	

Signature of Licensing Officer

प्रो अशोक लाहरी-स
नगर निगम गाँवबाद

This licence is granted subject to the rules & conditions for the control of the
नगर निगम a copy of which has been this day furnished to the licensee by
me

Licensing Officer

Dated20.....

NOTE: The site & the endorsement should be entered only when the licence is
conditional the endorsement, should be cancelled when the licence is of
general nature.

पंकज
०९/०५/२०

FORM No. 22
(See Rule 28)

Ghaziabad Nagar Nigam
Licence

Book No. 056

Sr. No. 05519

Where as जेठ आर० ए० २२ डाइनेल has paid to
the Nagar Nigam Rs. ३३०० he is permitted to इ. एन. (६२) ए
३१२२११०७ गाँव काँस with in the city of इ. एन. (६२) ए
३३ पुस्त १४ अ from list १-५-१९ to
३१-३-२०

Description of Licensee

Name	Father's Name	Address	Remarks
<u>चिराज गार्ग</u>	<u>नीरज गार्ग</u>	<u>अद्वैत २१०५ II</u> <u>१४ अ</u> <u>इ. ए. पुस्त</u> <u>गाँव काँस</u>	

M
Signature of Licensing Officer

This licence is granted subject to the rules & conditions for the control of the
नगर निगम a copy of which has been this day furnished to the licensee by
me

Licensing Officer

Dated20.....

NOTE: The site & the endorsement should be entered only when the licence is
conditional the endorsement, should be cancelled when the licence is of
general nature.

Pomk
ogrou

2535

R-2

19



(Amended)

Government of India
Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09AAJFG3875G1Z2

1.	Legal Name	G R ENTERPRISES			
2.	Trade Name, if any	G R ENTERPRISES			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	GenX Le Crescent, 14/A, Ahinsa Khand-II, Indirapuram, Ghaziabad, Ghaziabad, Uttar Pradesh, 201014			
6.	Date of Liability	16/07/2018			
7.	Date of Validity	From	16/07/2018	To	Not Applicable
8.	Type of Registration	Regular			
		Validity unknown			
9	Particulars of Approving Authority	Digitally signed by D.S. Goods and Services Tax Act, 2017			
	Signature	Date: 2022.06.25 14:15:32 IST			
	Name	HEMANT KUMAR RAI			
	Designation	Assistant Commissioner			
	Jurisdictional Office	Ghaziabad Sector-16			
9.	Date of issue of Certificate	25/06/2022			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 25/06/2022 by the jurisdictional authority.



**Details of Additional Place of Business(s)**

GSTIN	09AAJFG3875G1Z2
Legal Name	G R ENTERPRISES
Trade Name, if any	G R ENTERPRISES
Additional trade names, if any	

Total Number of Additional Places of Business(s) in the State 0

[Handwritten signature]
09-10-2017



Annexure B

GSTIN 09AAJFG3875G1Z2
 Legal Name G R ENTERPRISES
 Trade Name, if any G R ENTERPRISES
 Additional trade names, if any

Details of Managing / Authorized Partners

1		Name	CHIRAG GARG
		Designation/Status	PARNTER
		Resident of State	Uttar Pradesh
2		Name	SHAGUN SINGHAL GARG
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	RASHI SINGHAL AGRAWAL
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
4		Name	DEEPANK AGRAWAL
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
5		Name	ANITA SINGHAL
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh



G R ENTERPRISES

10/10/2019

2538

R-3

22

Cash Memo

0120-4488200

रोहित वाटर टैंकर साप्लायर**पेयजल, साधारण जल****रजत विहार, गली न०-2, खोड़ा कालोनी, गाजियाबाद**

096 दिनांक 22/7/2021
 ग्राहक का नाम लीकियंट हीतम
 पता काना काना

क्र. सं.	विवरण	दर/ रेट	रूपये / पैसे
1	पानी टैंकर	3	5250
		कुल	5250

E. & O. E.

कृते - रोहित वाटर टैंकर साप्लायर



For G R ENTERPRISES

Partner

क्र. सं.	विवरण	दर/ रेट	रुपये / पैसे
1	पानी टैक	1	1750
		कुल	1750

067
 ग्राहक का नाम श्री किशोर हाटम
 पता कानावनी

Bill/Cash Memo
 0120-4488200
 रोहित वाटर टैंकर साप्लायर
 पेयजल, साधारण जल
 रजत विहार, गली नं-2, खोड़ा कालोनी, गाजियाबाद
 दिनांक 21/2/2021

कृते - रोहित वाटर टैंकर साप्लायर
 E. & O. E.



 Pankaj

For G R ENTERPRISES

Partner,

2540

R-3B

24

राजेन्द्र कुमार		Bill/Cash Memo		0120-4488200	
रोहित वाटर टैंकर साप्लायर					
पेयजल, साधारण जल					
रजत विहार, गली नं-2, खोड़ा कालोनी, गाजियाबाद					
011		दिनांक 29/11/2020			
ग्राहक का नाम		श्री. किशोर टोटा			
पता		कानागरी			
क्र. सं.	विवरण	दर/रेट	रुपये / पैसे		
1	पानी टैंकर	2	3500		
		तेल	3500		
E. & O. E.		कृते - रोहित वाटर टैंकर साप्लायर  FOR G R ENTERPRISES			

Partner

राजेन्द्र कुमार		Bill/Cash Memo		0120-4488200	
रोहित वाटर टैंकर साप्लायर					
पेयजल, साधारण जल					
रजत विहार, गली न०-2, खोड़ा कालोनी, गाजियाबाद					
031		दिनांक 20/12/20			
ग्राहक का नाम		श्री. किशोर दीवान			
पता		कानावती			
क्र. सं.	विवरण	दर/ रेट	रुपये / पैसे		
1	पानी टैंकर -	3	5250		
		कुल	5250		
E. & O. E.		कृते - रोहित वाटर टैंकर साप्लायर [Signature]			

[Signature]
ONK
20/12/20
ENTERPRISES

Partner

राजेंद्र कुमार		Bill/Cash Memo		0120-4488200	
रोहित वाटर टैंकर साप्लायर					
पेयजल, साधारण जल					
रजत विहार, गली न०-2, खोड़ा कालोनी, गाजियाबाद					
009					
दिनांक 7/9/2022					
ग्राहक का नाम ली क्रिस्टल हाउस					
पता कनावनी					
क्र. सं.	विवरण	दर/सेट	रुपये / पैसे		
1	पानी टैंकर	4	7000		
		नेटल	7000		
कृते - रोहित वाटर टैंकर साप्लायर					
E. & O. E. 					



ROHIT ENTERPRISES

Partner

9818305900

TID No. Invoice No.

मोबा. सं. संपत्ति विभाग की चालान

लेन देन सं०

गाजियाबाद विकास प्राधिकरण

HDFC BANK एच डी एफ सी बैंक
We understand your world D-44, RDC, राजनगर, गाजियाबाद

आवंटी की प्रति

25159

खाता नं. 50200022664952

दिनांक 25/11/2023 ID No.

भवन/मूखण्ड संख्या 519 M/537/AHK9

योजना का नाम 3-योजना योजना कोड

आवंटी का नाम व पता

लाल सिंह सैन्ट्रल यूनिट अफ जी.आर. एरर प्रारंभ

विवरण	घनराशि (रु.)
1. भवन/मूखण्ड की किस्त	
2. दण्ड ध्याजे	
3. लीज किराया	
4. फ्री होल्ड	
5. सीवर शुल्क	
6. विकास/अनिर्माण शुल्क	रु. 500000
7. हस्तान्तरणशुल्क / नाम दर्ज	रु. 1000
8. अन्य शुल्क	
9. अनुरक्षण शुल्क	8,52,772
योग	8,52,772

घनराशि (शब्दों में) आठ लाख पचास हजार

नकद/ ड्राफ्ट संख्या / डिजिटल 000030

दिनांक 25/11/2023

निर्गत बैंक BOB BANK

जमाकर्ता के हस्ताक्षर रोकड़िया प्रबन्धक

Deposit will not accrue any right to Allottee/ Depositor/ Applicant

ACCEPTABLE AT PAR
जल/सिमेंट/गुल्फ 313/2023 तक



गाजियाबाद विकास प्राधिकरण
विकास पथ, गाजियाबाद

(I.S.O. 9001:2015 व I.S.O. 14001:2015 प्रमाणित संस्था)

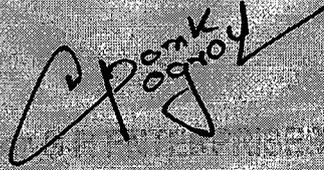
<p>प्रेषक, सहायक अभियन्ता जोन-6 गाजियाबाद विकास प्राधिकरण, गाजियाबाद।</p>	<p>सेवा में, महाप्रबंधक, ली कीसेन्ट होटल, यूनिट ऑफ जी0आर0 एण्टरप्राइज, खसरा नं0-519 एम0, 537, कनावनी, अहिंसाखण्ड-02, इन्दिरापुरम, गाजियाबाद</p>
<p>पत्र संख्या 213 /4/ ई0ई0 जोन-6/2023</p>	<p>दिनांक 21/4/2023</p>

महोदय,

कृपया आपके प्रार्थना पत्र के क्रम में सम्यक विचारोपरान्त खसरा नं0-519 एम0, 537, कनावनी अहिंसाखण्ड-2, इन्दिरापुरम, गाजियाबाद पर एक जल एवं एक सीवर कनेक्शन के संयोजन की अनुमति निम्न शर्तों के साथ प्रदान की जाती है :-

1. प्राधिकरण कोष में कुल अनुरक्षण शुल्क धनांक ₹0 8,52,772.00 जमा कराने के उपरान्त ही जल/सीवर कनेक्शन अनुमन्य होगा।
2. प्रत्येक वित्तीय वर्ष में अनुरक्षण शुल्क नियमित रूप से जमा करना होगा। उक्त धनराशि जमान कराने पर प्राधिकरण को कनेक्शन विच्छेदित करने का अधिकार होगा।
3. स्थल पर 01 जल कनेक्शन एवं 01 सीवर कनेक्शन अनुमन्य होगा।
4. प्राधिकरण की समस्त नियम व शर्तें मान्य होगी।


सहायक अभियन्ता
अभियन्त्रण जोन-6



2545

दिनांक 01.10.2009 से 31.03.2010 तक 06 माह@2.64/2 P.M

 $6 \times 910.64 \times 2.64 = 14424.53$

दिनांक 01.04.2010 से 30.06.2012 तक 27 माह@3.04

 $27 \times 910.64 \times 3.04 = 74745.33$

दिनांक 01.07.2012 से 31.03.2013 तक 09 माह@4.20

 $9 \times 910.64 \times 4.20 = 34422.19$

दिनांक 01.04.2013 से 31.03.2014 तक 12 माह@4.62

 $12 \times 910.64 \times 4.62 = 50485.88$

दिनांक 01.04.2014 से 31.03.2015 तक 12 माह@5.08

 $12 \times 910.64 \times 5.08 = 55512.61$

दिनांक 01.04.2015 से 31.03.2016 तक 12 माह@5.59

 $12 \times 910.64 \times 5.59 = 61085.73$

दिनांक 01.04.2016 से 31.03.2017 तक 12 माह@6.35

 $12 \times 910.64 \times 6.35 = 69390.76$

दिनांक 01.04.2017 से 31.03.2018 तक 12 माह@6.65

 $12 \times 910.64 \times 6.65 = 72669.07$

दिनांक 01.04.2018 से 31.03.2019 तक 12 माह@6.85

 $12 \times 910.64 \times 6.85 = 74854.60$

दिनांक 01.04.2019 से 31.03.2020 तक 12 माह@7.05

 $12 \times 910.64 \times 7.05 = 77040.14$

दिनांक 01.04.2020 से 31.03.2021 तक 12 माह@7.40

 $12 \times 910.64 \times 7.40 = 80864.87$

दिनांक 01.04.2021 से 31.03.2022 तक 12 माह@7.65

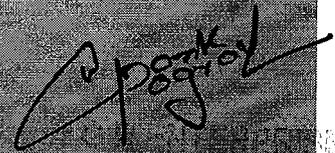
 $12 \times 910.64 \times 7.65 = 83596.75$

दिनांक 01.04.2022 से 31.03.2023 तक 12 माह@ 8.10

 $12 \times 910.64 \times 8.10 = 88514.20$ जल/सीवर कनेक्शन परमिशन चार्ज रु० 15165.00

Total = 8,52,772.67

Say = 8,52,772.00





Nagar Nigam Ghaziabad

प्रपत्र सं० 2

नियम 8 देखें

रसीद सं० VS1F/0524162225000 जोन Vasundhara
 पुस्तक सं० AUTO-GENERATED मोहल्ला Ahinsha Khand
 नाम M/s Charmas indian pvt ltd पता Ahinsha Khand Comercial

मॉग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि(₹/₹0)
VS107490	0	गृहकर जलकर सीवर/ड्रेनेज कर	2022-2023	183470
Payment Mode- Cheque , Cheque No 001431		कुल प्राप्त		183470
योग शब्दों में	One Lakh Eighty-Three Thousand Four Hundred and Seventy RUPEES ONLY			

भुगतान तिथि 24/05/2022

This Receipt is valid only After Realisation of the Cheque/DD 001431

गाजियाबाद नगर निगम

रोकडिया

मॉग और समाहरण रजिस्टर

लेखाधिकारी/राजस्व अधीक्षक

का प्रभारी लिपिक

अनुज्ञापित लाईसेंस की दशा में यह रसीद अनुज्ञापित के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापित अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

Pankaj Agroy
 PANKAJ ENTERPRISES

CHARGED

Historical World Cup Impact

Host Country	Year	Impact (\$ million)	% of GDP
Australia - New Zealand	2015	347.2	0.023%
United Kingdom	2019	447.8	0.016%
India*	2023	1636.6	0.048%

inshorts

ODI World Cup 2023 to make Indian economy richer by ₹13,500 crore: Report

The ODI World Cup 2023 will make Indian economy richer by more than \$1.64 billion (₹13,500 crore), according to estimates by BQ Prime. This is more than three times the economic impact of \$347.2 million in 2015 Australia-New Zealand edition and \$447.8 million during 2019 UK World Cup. Aviation and hospitality sectors will be key beneficiaries of the 46-day event.

short by Hiral Goyal

 HIRAL GOYAL

Demand for restaurants, fast food set to surge
Tap to read more



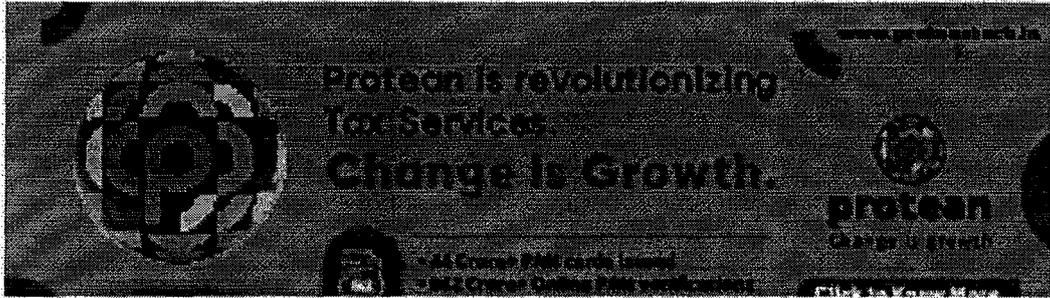
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Cricket World Cup 2023 In India To Boost Consumption By At Least \$1.6 Billion

The economic impact is estimated to be more than twice the combined boost of the previous two editions.

Saloni Doshi

Saloni Doshi & Rishi Venkateswaran Partner

03 Oct 2023, 03:18 PM IST

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Remember April 2, 2011? The night India won the cricket world cup for the second time, and an ecstatic Ravi Shastri's cheering on air: "Dhoni finishes off in style. A magnificent strike into the crowd. India lifts the World Cup after 28 years."

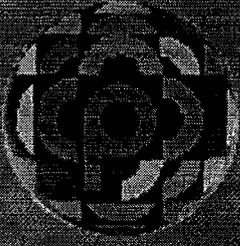
As the country hosts its fourth cricket world cup, millions of Indians will sit inside stadiums or in front of televisions nervously, speculating and twiddling their thumbs, rooting for the team to repeat the feat again after 12 years.

Regardless of the result, the Indian economy will be more than a billion-and-a-half dollars richer, according to BQ Prime's calculations. And that's a conservative estimate.

Pankaj Agrawal

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Partner

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The ICC World Cup 2023 that kicks off next month will see fans from India and overseas fly into different cities; buy tickets to watch matches at stadiums; book hotels to stay; eat and drink at restaurants-to-roadside food stalls; purchase memorabilia and merchandise; visit tourist destinations and do more.



Aviation and hospitality sectors will be the key beneficiaries.

Air traffic will surge along with a significant uptick in the demand for airport services. Hotels, too, are set to reap the rewards from the world cup frenzy, with room rates soaring eight to 15-fold for bookings during the India-Pakistan clash, according to multiple reports.

Pankaj Agrawal

Demand for restaurants and fast-food chains is set to surge, catering not only to tourists but also the millions of Indians opting for home delivery.



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According to BQ Prime's calculation, the combined economic impact of such direct and indirect spending during the tournament would be at least \$1.6 billion. That's more than three times the economic impact of \$347.2 million in the 2015 Australia-New Zealand edition and \$447.8 million during the 2019 U.K. world cup.

How We Calculated It

The direct financial impact factors in spending on airfares, accommodation, stadium tickets, food and beverage, and intercity travel by domestic and foreign travelers. It also covers Board of Control For Cricket In India's spending on infrastructure and renovations for the event.

The average per person spending was calculated for five cities—Delhi, Mumbai, Kolkata, Chennai and Ahmedabad. This was then used to calculate spending on each match at 10 cities in India that are hosting games.

Handwritten signature

Ahmedabad was included in the initial five since

Partner



R-6E

 Share


Attendees

Total Attendees 			
City	Stadium Capacity	Matches	Total Attendees
Ahmedabad	1,10,000	5	5,50,000
Kolkata	80,000	5	4,00,000
Delhi	55,000	5	2,75,000
Hyderabad	55,000	5	1,65,000
Lucknow	50,000	5	2,50,000
Bangalore	40,000	5	2,00,000
Pune	37,000	5	1,85,000
Chennai	33,500	5	1,67,000
Mumbai	33,000	5	1,65,000
Dharamshala	25,000	5	1,25,000
Total		48	24,82,500

Assuming 100% capacity.
Source: BCCI, BQ Prime Research



Assuming 100% occupancy across all matches in all stadiums, the total number of attendees are estimated at 24.8 lakh. Based on data for the past two world cups, an average 20% of the visitors are international and 40% each are Indians from outside and within the home city.



R-6F

Share



Types Of Attendees

Type Of Attendee	Proportion	Number Of Attendees
International	20%	4,96,500
Intercity	40%	9,93,000
Home	40%	9,93,000
Total	100%	24,82,500

Source: BQ Prime Research



Key Costs

The primary expenses an individual will incur includes airfares, hotel accommodation, stadium admissions, food and beverage, intercity transit and tourism.

Air Travel

This covers round-trip expenses to and from the city hosting the match on dates coinciding with high-stakes matches. The international travel costs are excluded, since these would not necessarily accrue to Indian airlines.

Handwritten signature: Anand Dogra

Airfares





Share



Airfares



Round Trip Air Ticket Prices (Rs)

City	Delhi	Mumbai	Kolkata	Chennai	Ahmedabad
Delhi	X	14,000	20,000	17,000	12,000
Mumbai	X	X	20,000	12,000	9,000
Kolkata	X	X	X	18,000	22,000
Chennai	X	X	X	X	18,000
Ahmedabad	X	X	X	X	X

Source: BQ Prime Research



Hotel Stay

This is calculated based on average per night tariff of three, four and five-star hotels during the world cup.

Hotel Accomodation Costs



Hotel Cost Per Night (Rs)

City	Hotel Cost
Delhi	7,500
Mumbai	9,000
Kolkata	6,500
Chennai	6,000
Ahmedabad	12,500

Assuming stay in 3,4 and 5 star hotels.
Source: BQ Prime Research



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Stadium Admissions

This is simply the price of the match ticket for each of the cities.

Stadium Admissions	
Ticket Price Per Match (Rs)	
City	Ticket Price
Delhi	4,500
Mumbai	3,500
Kolkata	5,500
Chennai	3,000
Ahmedabad	5,000

Source: BookMyShow, BQ Prime Research

Eating And Drinking

This covers three meals a day, priced at three, four and five-star restaurants. One meal is assumed to be low cost.

Food & Beverages Costs			
Meal Cost For One (Rs)			
City	Average Meal	Low Cost Meal	Total
Delhi	1,100	350	2,550
Mumbai	850	350	2,050
Kolkata	750	350	1,850

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Share



Intercity Travel

Expenses are computed by considering a round trip between the airport and the stadium. An extra allocation of Rs 350 is added to cover additional travel costs for each visitor.

Intercity Transit Costs

Transit Cost Per Match (Rs)

City	Round Trip	Other Costs	Total
Delhi	680	350	1,030
Mumbai	1,340	350	1,690
Kolkata	1,300	350	1,650
Chennai	940	350	1,290
Ahmedabad	700	350	1,050

Round Trip Cost To And From The Airport.
Source: BQ Prime Research



The Direct Impact

The sum of all these costs mentioned above will be the direct cost per match for an individual fan.

And it varies with each city.

For instance, an attendee travelling from Delhi to Mumbai will spend Rs 30,200, while the one travelling from Mumbai to Delhi will spend Rs

Pankaj

Share



For instance, an attendee travelling from Delhi to Mumbai will spend Rs 30,200, while the one travelling from Mumbai to Delhi will spend Rs 29,600.

Direct Impact					
Cost Per Attendee Per Match (Rs)					
City	Delhi	Mumbai	Kolkata	Chennai	Ahmedabad
Delhi	8,100	30,200	35,500	28,900	32,300
Mumbai	29,600	7,200	35,500	23,900	29,300
Kolkata	35,600	36,200	9,000	29,900	42,300
Chennai	32,600	28,200	33,500	5,900	38,300
Ahmedabad	27,600	25,200	37,500	29,900	7,800

Source: BQ Prime Research

Cost Per Attendee

Home City

The average cost for visitors from within a city stands at Rs 7,600 per match, implying a total cost of about Rs 755 crore.

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Integrity And International

[Share](#)

Intercity And International

The average cost is estimated at Rs 32,100 per match. With 14.9 lakh intercity and international attendees, the total direct impact of this cohort will be Rs 4,781 crore.

Indirect Impact

Tourism

This only factors in international travellers, assuming they wouldn't spend significantly on airfares just to watch matches.

Tourists coming to India spend an average of 30% of their budget on airfares and 70% on tourism and associated expenses, according to estimates shared with BQ Prime by a travel agency.

The average round trip costs for travellers from nine participating countries, other than India, is Rs 63,000. The remaining 70%, therefore, works out to Rs 1.47 lakh.

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 Share


Since the 70% also includes the direct spending to watch a match, that is deducted. So, an international attendee is estimated to spend at least Rs 1.14 lakh on tourism.

In all, international travellers are estimated to spend about Rs 5,705 crore on tourism in India during the world cup.

Infrastructure

According to media reports, the BCCI is spending Rs 50 crore on each of the 10 World Cup stadiums, totalling to Rs 500 crore spent on infrastructure and stadium-based renovations.

So, the total indirect financial impact from tourism and infrastructure is estimated at Rs 6,200 crore.

Total World Cup Impact

The combined direct and indirect impact is Rs 11,750 crore.

Pankaj Purohit

Over and above that, an additional 15% impact i

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 Share
 






Over and above that, an additional 15% impact is assumed to account for other smaller and diversified spending on merchandise sales for buying from local vendors, according to estimates by an economist, who spoke on the condition of anonymity.

That takes the total estimated economic impact of the Cricket World Cup 2023 to Rs 13,500 crore, or about \$1.64 billion at prevailing exchange rates.

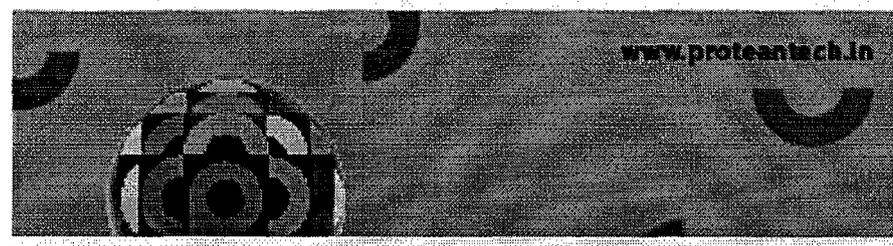
Historical World Cup Impact

Host Country	Year	Impact (\$ million)	% of GDP
Australia - New Zealand	2015	347.2	0.023%
United Kingdom	2019	447.8	0.016%
India*	2023	1636.6	0.048%

*BQ Prime estimate
 Source: PwC, ICC, BQ Prime Research



ADVERTISEMENT



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गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

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बिल जारी करने की तिथि 21/04/2022

बिल संख्या 2223VS107490

वित्तीय वर्ष 2022-2023

पिन संख्या VS107490

मोबाइल नं. 0000000000

वार्ड संख्या 98

नाम M/s Charmas indian pvt ltd

भवन संख्या 0

पिता/पति:

मोहल्ला Ahinsha Khand

ए.आर.बी. 2293382

Hotel(UptOThreestar)

पता: Ahinsha Khand Comercial

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		229338.20
2	वर्तमान पर छूट (20%)		45867.64
3	भवनकर बकाया	2022-2023	-0.47
4	बकाया भवन कर पर ब्याज (12%)		0.00
5	भवनकर की देय राशि (छूट के बाद)		183470.09
6	जलकर वर्तमान		0.00
7	वर्तमान पर छूट (20%)		0.00
8	जलकर बकाया	2022-2023	0.00
9	बकाया जलकर पर ब्याज (12%)		0.00
10	जलकर की देय राशि (छूट के बाद)		0.00
11	सीवर/ ड्रेनेज कर वर्तमान		0.00
12	वर्तमान पर छूट (20%)		0.00
13	सीवर/ड्रेनेज कर बकाया	2022-2023	0.00
14	बकाया सीवर कर पर ब्याज (12%)		0.00
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		0.00
16	कुल छूट		45867.64
17	कुल देय राशि (छूट के बाद)		183470.09

अंतिम तिथि के बाद कुल देय राशि: 229337.73

पदनाम हस्ताक्षर

नोट:-

- छूट की दर दिनांक 01.04.22 से 31.08.22 तक 20%, 01.09.22 से 30.09.22 तक 15%, 01.10.22 से 30.11.22 तक 10%, 01.12.22 से 31.01.23 तक 5% तथा माह फरवरी 2023 से मार्च 2023 में कोई भी छूट अनुमन्य न होगी।
- कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। सम्पूर्ण ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
- सम्पत्ति की दरों में यदि अतिरिक्त वृद्धि की जाती है तो उसके अन्तर का भुगतान भी किया जाना होगा।

पे नं 00431

FC Bank

Rs - 183470

04/05/2022



Pankaj Agroy

FOR G & ENTERPRISES



गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

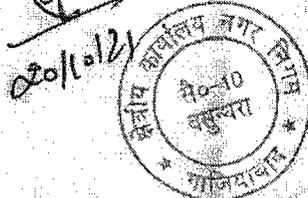
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बिल जारी करने की तिथि	08/06/2021	बिल संख्या	2122VS107490
वित्तीय वर्ष	2021-2022	पिन संख्या	VS107490
मोबाइल नं.	0000000000	वार्ड संख्या	98
नाम	M/s Charmas indian pvt ltd	भवन संख्या	0
पिता/पति:	-	मोहल्ला	Ahinsha Khand
ए.आर.वी.	2293382	Hotel(UptOThreestar)	
पता:	Ahinsha Khand Comercial		

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		229338.20
2	वर्तमान पर छूट (20%)		45867.64
3	भवनकर बकाया	2021-2022	-0.03
4	बकाया भवन कर पर ब्याज (12%)		0.00
5	भवनकर की देय राशि (छूट के बाद)		183470.53
6	जलकर वर्तमान		0.00
7	वर्तमान पर छूट (20%)		0.00
8	जलकर बकाया	2021-2022	0.00
9	बकाया जलकर पर ब्याज (12%)		0.00
10	जलकर की देय राशि (छूट के बाद)		0.00
11	सीवर/ ड्रेनेज कर वर्तमान		0.00
12	वर्तमान पर छूट (20%)		0.00
13	सीवर/ड्रेनेज कर बकाया	2021-2022	0.00
14	बकाया सीवर कर पर ब्याज (12%)		0.00
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		0.00
16	कुल छूट		45867.64
17	कुल देय राशि (छूट के बाद)		183470.53
अंतिम तिथि के बाद कुल देय राशि			229338.17

पदनाम	हस्ताक्षर
नोट:- (1) छूट की दर दिनांक 01.04.2021 से 31.10.2021 तक 20%, 01.11.21 से 31.12.2021 तक 15%, 01.01.2022 से 28.02.2022 तक 10% तथा माह मार्च में कोई भी छूट अनुमन्य न होगी। (2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा निषमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।	

चेक नं - 001220
HDFC Bank
Rs - 183471 -
दिनांक - 20/10/21



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20-Oct-21, 2:28 PM

For G R ENTERPRISES



गाजियाबाद नगर निगम
क्षेत्रिय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

बिल जारी करने की तिथि 25/04/2020

बिल संख्या 2021VS107490

वित्तीय वर्ष 2020-2021

पिन संख्या VS107490

मोबाइल नं. 0000000000

वार्ड संख्या 49

नाम M/s charmas indian pvt ltd

भवन संख्या 0

पिता/पति:

मोहल्ला Ahinsha Khand

ए.आर.वी. 1994246

पता: Ahinsha Khand Comercial

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1.	भवनकर वर्तमान		199424.59
2.	वर्तमान पर छूट (20%)		39884.92
3.	भवनकर बकाया	2020-2021	0.27
4.	बकाया भवन कर पर ब्याज (12%)		0.03
5.	भवनकर की देय राशि (छूट के बाद)		159539.97
6.	जलकर वर्तमान		0.00
7.	वर्तमान पर छूट (20%)		0.00
8.	जलकर बकाया	2020-2021	0.00
9.	बकाया जलकर पर ब्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		0.00
11.	सीवर/ ड्रेनेज कर वर्तमान		0.00
12.	वर्तमान पर छूट (20%)		0.00
13.	सीवर/ड्रेनेज कर बकाया	2020-2021	0.00
14.	बकाया सीवर कर पर ब्याज (12%)		0.00
15.	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		0.00
16.	कुल छूट		39884.92
17.	कुल देय राशि (छूट के बाद)		159539.97
	अंतिम तिथि के बाद कुल देय राशि		199424.89

पदनाम

हस्ताक्षर

नोट:-

(1) छूट की दर दिनांक 01.04.2020 से 31.08.2020 तक 20%, 01.09.20 से 30.09.2020 तक 15%, 01.10.2020 से 30.11.2020 तक 10%, 01.12.2020 से 31.01.2021 तक 5% तथा दिनांक 31.01.2021 के बाद कोई भी छूट अनुमन्य न होगी।

(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

(3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया शोधातिशोध भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।

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9818305900

TID No. Invoice No.

मोबा. सं. सम्पत्ति विभाग की चालान

लेन देन सं०

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आवंटी की प्रति **25159**

खाता नं. 50200022664952

दिनांक 25/11/2023 ID No.

भवन/मूखण्ड संख्या 519 M/537/AHK9

योजना का नाम योजना कोड

आवंटी का नाम व पता

युक्ति अथवा जमीन का संदर्भ प्रारंभ

विवरण	घनराशि (रु.)
1. भवन/मूखण्ड की किस्त	
2. दण्ड ध्याजे	
3. लीज किराया	
4. फ्री होल्ड	
5. सीवर शुल्क	
6. विकास/अनिर्माण शुल्क	
7. हस्तान्तरणशुल्क / नाम दर्ज	
8. अन्य शुल्क	
9. अनुरक्षण शुल्क	8,52,772
योग	8,52,772

घनराशि (शब्दों में) आठ लाख पचास हजार

नकद/ ड्राफ्ट संख्या / डिजिटल 000030

दिनांक 25/11/2023

निर्गत बैंक **BOB BANK**

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Deposit will not accrue any right to Allottee/ Depositor/ Applicant

ACCEPTABLE AT PAR
जल/सिंचन शुल्क 313/2023 तक

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,
HOTEL GENX LECRESCENT, 14/1, AHINSA
KHAND PART-2, INDIRAPURAM,
GHAZIANAD, GHAZIABAD,
City:
Block: Razapur
District: GHAZIABAD

Dated
14/09/2023

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

CHIRAG for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.



For G R ENTERPRISES

Partner

Accompaniments:-

1. LAND (Attached)
2. FOOD (Attached)
3. MSME (Attached)
4. 3 (Attached)
5. 2 (Attached)
6. 1 (Attached)
7. Report showing project cost (Attached)

Yours faithfully,

Signature

Name of the applicant: CHIRAG

Address of the Applicant: 14/1, AHINSA KHAND
PART-2, INDIRAPURAM, GHAZIANAD
CHIRAG ENTERPRISES

Partner

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 05
b) Number of workers residing in the premises : 05
10. For local bodies only:-
a) Present population : NA
b) Population covered under regular sewer facilities : NA
c) population having septic tank/Soak pit facilities : YES
d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
HOTEL, KITCHEN WASTE, DOMESTIC			HOTEL-42

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
HOTEL - 42 ROOMS	42

ByProduct Name	Licence Qty	Installed Qty
NIL	00	00

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

Section A

12. State daily quantity of water utilized :

Poonk
Pogroy
ENTERPRISES

Source Consumption	Quantity
Domestic	10.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	8.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b) If yes, state ratio Domestic

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief NA

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a) Above in Hectares NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	8.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic No

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time No

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ENTERPRISES

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters Partner

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

ONLY DOMESTIC DISCHARGE THROUGH SEWAR LINE

24. Has the land/premises, etc., for which the application is made open?

No

Highly polluting material :

NA

Toxic Organic Inorganic Microbiological :

Cooling Tank

25. State details for solid waste.

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level (in metres):	
Height above roof (in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m ³ /hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition (if available) :

14. Give details of flue gas sampling arrangements

: NA

W. Ponk
For GREEN ENTERPRISES

15. Give details of laboratory facilities available for analysis of emission : NA
16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-BALANCE SHEET ATTACHED
Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : CHIRAG ,14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD

Name and Address of the Firm on behalf of which application is made : CHIRAG ,14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD



For GR ENTERPRISES

Partner

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with effciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,


FOR GR ENTERPRISES

Partner

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .



For G R ENTERPRISES

Partner

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : CHIRAG ,14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : CHIRAG 14/1, AHINSA KHAND PART-2, INDIRAPURAM, GHAZIANAD GHAZIABAD 9953439696
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : HOTEL GENX LECRESCENT
Address:14/1, AHINSA KHAND PART - 2, INDIRAPURAM, GHAZIANAD, GHAZIABAD, Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : April,2023
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

Handwritten signature:
R. P. Omk
09/10/24

For G R ENTERPRISES

Partner

UP FIRE

Renewal NOC

E-Pass

प्रारूप-अ (सलप्रक-9)
अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2021/41577/GZB/GHAZIABAD/2946/CFO
दिनांक: 21-12-2021

प्रमाणित किया जाता है कि मेसर्स G R ENTERPRISES CHARMS INDIA PVT LTD (भवन/प्रतिष्ठान का नाम) पता 519M,
537 PLOT NO-14 AHINSHAKHAND-2, INDIRAPURAM, GHAZIABAD तहसील - GHAZIABAD जिसमें

ब्लॉक/टावर	तलों की संख्या	वेसमेंट की संख्या	ऊँचाई
CHARMS INDIA PVT LTD BASEMENT GROUND AND 05 FLOOR	8	1	18.00 mt.

तथा प्लॉट एरिया 1000.00 sq.mt है। भवन का अधिभोग G R ENTERPRISES CHARMS INDIA PVT LTD (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएँ एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक 24-12-2021 को भवन स्वामी के प्रतिनिधि श्री ROHIT PRADHAN के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार पध्दास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate) (एन0बी0सी0 की अधिभोग श्रेणी) Residential के अन्तर्गत वैधता तिथि 29-12-2021 से 28-12-2024 तक 3 वर्ष के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा।"

Note : भवन में उपलब्ध भूमिगत टैंक के पास 2280 एलपीएम क्षमता का इलेक्ट्रिक फायर पम्प समान क्षमता का डीजल चालित पम्प व 180 एलपीएम क्षमता का जौकी पम्प स्थापित कराकर वेट राईजर सिस्टम को संयोजित कर कार्यशील किया जाना अनिवार्य होगा।



हस्ताक्षर - (डिजिटल रूप से हस्ताक्षरित)

SUNIL KUMAR SINGH

0413884550B7A3F51D5AC82618405101EABA41A

29-12-2021

निर्गत किये जाने का दिनांक : 29-12-2021

स्थान : GHAZIABAD

(Handwritten Signature)

Note :- Kindly check the authentication of NOC by verifying the UID at departmental portal of UP Fire Service

fireservice.gov.in/upfire/officer/fso/viewrenewalnoc/202112212013058

For G R ENTERPRISES

R-11

2575

कार्यालय जिलाधिकारी गाजियाबाद।

पंजीकरण प्रमाण पत्र (प्रमाण पत्र संख्या -227 /312/2023)

प्रमाणित किया जाता है कि प्रतिष्ठान गैरर्स होटल लीफिरोव्द (ग्रूमिड ऑफिस जीआर इण्डरप्राइजिड) स्थित 14/ए गोल रोड अहिरा खण्ड-2 इन्दिरापुरम को रंगालक/स्वामी श्री उत्तम सिन्हा पुत्र श्री जाभिनी मोहन सिन्हा निवासी 793-794 ए न्यायखण्ड-2 इन्दिरापुरम गाजियाबाद को प्राप्त प्रस्तुत प्रमाणपत्र पर जो कानून में विहित विभागों की प्रायः अनुमतिपत्रों/आवृत्तियों/आवेदनों/प्रतिष्ठान स्वामी श्री ओर से प्रस्तुत सूचनाओं/अभिलेखों/पत्रों पर आधार पर तपरीकृत प्रतिष्ठान का पंजीकरण संख्या एएए-1867 के अधीन निम्न प्रकार किया जाता है।

- 1- प्रतिष्ठान का नाम गैरर्स होटल लीफिरोव्द (ग्रूमिड ऑफिस जीआर इण्डरप्राइजिड)
- 2- प्रतिष्ठान का पता स्थित 14/ए गोल रोड अहिरा खण्ड-2 इन्दिरापुरम गाजियाबाद।
- 3- प्रतिष्ठान के स्वामी श्री शिराग गर्ग पुत्र श्री वीरज गर्ग निवासी श्री-7/51 श्री-सी महानगर हासनऊ।
- 4- प्रतिष्ठान के संचालक/प्रबन्धक श्री उत्तम सिन्हा पुत्र श्री जाभिनी मोहन सिन्हा निवासी 793-794 ए न्यायखण्ड-2 इन्दिरापुरम गाजियाबाद
- 4- प्रतिष्ठान का दूरभाष सं० 0120-4554513
- 5- प्रतिष्ठान में कार्यरत कर्मियों की संख्या (05)
- 6- प्रतिष्ठान के कर के सम्बन्ध में। नियमानुसार जी०एस०टी कर अदा किया जायेगा।
- 7- प्रतिष्ठान में कमरों की संख्या/ (42) बयालिस कमरे।
यात्रियों के ठहरने की जगह का विवरण।
- 8- पंजीकरण का दिनांक 18-04-2023
- 9- अन्य विवरण यह पंजीकरण प्रमाण पत्र इस कार्यालय से जारी पत्र संख्या 226/वी०आई०पी/2023 दिनांक 18-04-2023 में उल्लिखित शर्तों / प्रतिबन्धों के अधीन रहेगा। यह प्रमाण पत्र प्रतिष्ठान की भूमि/भवन के स्वामित्व/अधिभोग/ निर्माण/ढाँचे/नक्शे को प्रमाणित नहीं करता है।



अपर जिलाधिकारी नगर
कृतो जिलाधिकारी
गाजियाबाद ।

Pankaj
PRISES



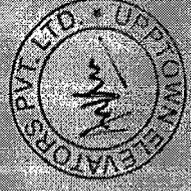
UPPTOWN
ELEVATORS

AN ISO 9001 : 2015 Certified Company

UPPTOWN ELEVATORS PRIVATE LIMITED

SAFETY CERTIFICATE

This is to certify that this lift is under *Comprehensive*
 maintenance contract which starts from *01/ March/2023* and ends on *28/ Feb/2024*
 we have carried out safety check of your elevator at *Le- Crescent Hotel, Irinjapuram, Ghazalad (UP)*
 on... *22/ April/ 2023* and the elevator is found to be in working condition's, safety
 device and mechanism are fully operating.



P. Praveen
 PARTNER

Authorised Signatory

Partner



C.C. No.
FIR No.
U/S
P.S.

LD. THE NATIONAL GREEN TRIBUNAL,
IN THE COURT OF PRINCIPAL BENCH, NEW DELHI

Suit / Appeal No. OA NO. 438/2018 JURISDICTION OF 202¹⁸

In re :- ARTI

Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We DEEPAK ASRAWAL, PARTNER
G.R. ENTERPRISES, UNDER WHICH OPERATES HOTEL LE CRESCENT.

The above named RESPONDENT No. 53 do hereby appoint ADDRESS FOR CORRESPONDENCE

Aditya K. Tyagi
Advocate
Enr. No: D/4583/2016
Mob: +91 - 9210248080

Anand Kumar V.
Advocate
Enr. No: D/598/2017
Mob: +91 - 8999605801

AP Legal Chambers
Advocates & Solicitors
ISO 9001 : 2015 Certified Law Firm
Chamber: G - 70, LG - 04, G - Block,
Sector - 63, Noida - 201301
Phone: 0120 - 4266009
email : alegalchambers@gmail.com

(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have

been understood by me / us on this 06TH day of OCTOBER 2023

Accepted subject to the terms of the fees

Aditya K. Tyagi
Advocate
Enr. No: D/4583/2016
Mob: +91 - 9210248080

Anand Kumar V.
Advocate
Enr. No: D/598/2017
Mob: +91 - 8999605801

Client
Client
Who Has Been Signed in my presence. The Client

K. PALO
KAMAL PALO
D/9337/2022
Partner